

C. A. T. Bench, JAIPUR

Date of Order

Orders

MA 245/34

OA 925/32

18-5-94

Mr. P.V. Calla - Counsel for the applicants.
None present for the respondents

Heard the learned Counsel for the applicants. orders passed subsequently during the pendency of the main OA is always subject to decision of the ~~main~~ case in the present OA. Naturally, if further order has been given by the respondents, with that order will also be subjected to the decision in the final OA. MA stands disposed of.


(P. P. Srivastava)
member (A)


(D. L. Mehta)
Vice-Chairman